
(2021) 07 MP CK 0216

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No.36472 Of 2021

Vikram Choudhary And Others

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 29-07-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 437(3), 439
Indian Penal Code, 1860 — Section 34, 302

Citation : (2021) 07 MP CK 0216

Hon'ble Judges : Anjuli Palo, J

Bench : Single Bench

Advocate : Deepak Okhade, Pankaj Raj

Final Decision : Partly Allowed

Judgement

Anjuli Palo, J

This is the first application filed by the applicants under Section 439 of the Cr.P.C. seeking regular bail.

The applicants are in custody since 12.06.2021 in connection with Crime No.287/2021 registered at P.S. Uchehara District Satna (M.P.) for the offence punishable under Sections 302/34 of the IPC.

Learned counsel for the applicants seeks permission to withdraw the application of applicant no.2 Rinku Chaudhary.

Permission granted.

Accordingly, the application of applicant no.2 Rinku Chaudhary is dismissed as withdrawn.

Learned counsel for the applicants submits that the applicants are innocent and have been falsely implicated in the case. The applicants are in custody

since 12.06.2021 and there is no hope of commencement and conclusion of trial in near future on account of situation created due to Covid-19

pandemic, therefore, he may be released on bail.

Learned Panel Lawyer for the State has opposed the application. After perusal of the case, it is found that there is no direct evidence or

circumstantial evidence is available in this case against the applicant no.1 Vikram Chaudhary in the involvement of murder of deceased namely Ashok

Chaudhary.

Looking to the facts and circumstances of the case as also material available on record, I deem it proper to enlarge the applicant no.1 Vikram

Chaudhary application on bail, without commenting on the merits of the case, this is partly allowed in respect of applicant no.1 Vikram Chaudhary.

It is directed that applicant - Vikram Chaudhary shall be released on bail on his furnishing a personal bond in a sum of Rs.40,000/- (Rupees Forty

Thousand Only) with one surety in the like amount to the satisfaction of the trial Court concerned for his appearance before the said Court on all such

dates as may be fixed in this regard during the pendency of trial.

It is further directed that the applicant shall comply with the provisions of Section 437(3) of the Cr.P.C.

The jail authorities and the State Government are directed to follow the guidelines issued by the Health Ministry in the wake of Novel Corona Virus,

before and after releasing the applicant.